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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1924/ND/2019

In the matter of :

Satkar Logistics (P) Limited

.. PETITIONER

Vs.

Ambassador Logistics (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 20.8.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Ketan Madan, Mr. Himanshu Herbola, Mr. Vidhu Sat Paul, Advocates

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsel for the petitioner/Operational Creditor is present and it is submitted by Ld. Counsel for the petitioner that an advance copy of the petition has been duly dispatched to the Corporate Debtor at its registered office address on 14.8.2019 through Speed Post. Let the Tracking report along with an affidavit of service be filed within two days from today. The Petitioner is also directed to take one more notice through e-Mail as well as through all other modes within two days from today as well as to the Directors of the Corporate Debtor at the address as disclosed in the Master Data.

List on 03.9.2019.

Sd-

(K.K. Vohra)
MEMBER (TECHNICAL)

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit